

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3032
ANSWERED ON:13.12.2011
FAKE FREEDOM FIGHTERS
Shantha J.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received complaints regarding fake freedom fighters getting pension on fraudulent certificates;
- (b) if so, the total number of such complaints reported and cases registered in this regard, State-wise;
- (c) the action taken against the fake freedom fighters including recovery of money from them, State-wise; and
- (d) the remedial steps taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a)to(d): While the Central Samman Pension is sanctioned only to those freedom fighters who fulfil the eligibility criteria and produce evidentiary requirements in support of their claims duly verified and recommended by the State Governments/ Union Territory Administrations, complaints regarding fake/fraudulent claims for samman pension are received from time to time. All such complaints are examined with reference to the applicable provisions of the Pension Scheme in consultation with the concerned State Governments. In cases where the allegations are sustained, the claims are rejected and if the pension has been already sanctioned, the same is suspended/cancelled after following the prescribed procedure. During 2010 and 2011 (up to 31st October, 2011) Central Samman Pension was cancelled in 28 and 9 cases respectively.